

Government of Jammu and Kashmir  
**Home Department**  
Civil Secretariat, Jammu/Srinagar

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Phone.No. 0191-2547169-(J)  
0194-2506262-(S)

**NOTIFICATION**

Jammu, the 4<sup>th</sup> December, 2020

S. O. 375 Whereas, on 11-6-2020 Police Pulwama received reliable information about the presence of terrorists in village Shaltakia Putrigam. Consequent to this information a joint naka was established by Police Pulwama alongwith other security forces; and

2. Whereas, Police Pulwama intercepted a vehicle (Wagon-R) bearing registration No. JK13-8758 and during checking of the vehicle, Police arrested two accused persons identified as Adil Nabi Wani S/O Ghulam Nabi Wani R/O Rohmoo and Jahangir Ahamd Wani S/O Ghulam Nabi Wani R/O Rohmoo. They were subjected to personal search and one hand grenade was recovered from the possession of accused Adil Nabi and 15 AK rounds were recovered from the possession of accused Jahangir Ahmad respectively; and

3. Whereas, a case FIR NO. 47/2020 U/S 20,23,39 ULA(P) Act, 1967 was registered in Police Station Rajpora and investigation of the case was taken up; and

4. Whereas, during the course of investigation site plan of place of occurrence and seizure memo was prepared and statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

5. Whereas, during the course of investigation the accused persons disclosed that on 11-6-2020 one active terrorist of JeM outfit namely Yasir Ahmad Parray S/O Gh. Mohammad R/O Qasbayar had provided one hand grenade to the accused persons allowing them to hurl the grenade on the police/ security forces; and

6. Whereas, during the further course of investigation it was revealed that the accused persons were close associates of the active terrorist namely Yasir Ahmad Parray and were providing him transport facilities from one place to other place; and

7. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the below mentioned accused persons for commission of offences punishable under relevant sections of the law as shown against each of Unlawful Activities (Prevention) Act, 1967:-

S.No	Name of the accused	Offence
1	Adil Nabi Wani S/O Gh. Nabi Wani R/O Rohmoo.	23,39
2	Jahangir Ahmad Wani S/O Gh. Nabi Wani R/O Rohmoo.	ULA (P) Act
3	Yasir Ahmad Parray S/O Ghulam Mohammad Parray R/O Qasbayar <b>(Active terrorist)</b> .	20 ULA (P) Act

8. Whereas, the accused Yasir Ahmad Parray is an active terrorist of JeM outfit he was absconding and proceedings u/s 299 Cr.PC have been initiated against him; and

9. Whereas, the Authority appointed by the Government under Sub-section (2) of Section 45 of the ULA(P) Act 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to a conclusion that a prima facie case against the accused has been made out; and

10. Whereas after perusing the case diary, the relevant documents and also taking into consideration views of the Authority appointed under Sub-Section (2) of the Section of 45 ULA (P) Act 1967, the Government is of the view that there is sufficient material and evidence available against the accused for his prosecution under the aforesaid provisions of law

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 20,23,39 ULA (P) Act, in the case FIR No. 47/2020 of Police Station Rajpora.

By Order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government  
Home Department.

No. Home/Pros/ 196 /2020

Dated: 04.12.2020.

**Copy to the:-**

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Director General of Police, Srinagar. The CD file in original is returned.
3. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

Special Secretary to the Government  
Home Department